

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:3135  
ANSWERED ON:29.08.2013  
DANGER TO TEHRI DAM  
Singh Smt. Meena

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) whether hundreds of villages got swept away in floods caused by devastating cloud burst in the Himalayan region recently;
- (b) if so, whether the Government has made any assessment with regard to the devastation that may be caused in the event of breach in Tehri Dam along with the reaction of the Government thereto; and
- (c) if so, the details of concrete measures likely to be taken for tackling natural calamities?

**Answer**

THE MINISTER FOR WATER RESOURCES (SHRI HARISH RAWAT)

(a) The issue of assessment of damages due to natural calamity of June, 2013 in Uttarakhand does not fall under Ministry of Water Resources.

(b) No Madam.

(c) The Government of India had constituted National Committee on Dam Safety (NCDS) which advises on matters concerning dam safety. Accordingly, Central Water Commission (CWC) has prepared Guidelines for Development and Implementation of Emergency Action Plans (EAP) for Dams by the Dam Owners/State Governments.

The Government of India enacted Disaster Management Act of 2005 under which National Disaster Management Authority (NDMA) has been constituted under the Chairmanship of Hon'ble Prime Minister of India. NDMA coordinates and supervises the policy matter concerning all natural disasters. Besides, the Union Ministry of Home Affairs also provides central assistance to the State Governments for undertaking necessary relief measures during any disaster.